fair retention price of ammonium sulphate produced by Sindri Fertilizers and Chemicals Limited. [Placed in L4brary, see No. LT-86/62].

- (ii) Supplementary Report (1960) of the Tariff Commission on the fixation of fair retention price of ammonium sulphate produced by the Sndri Fertilizers and Chemicals Limited.
- (iii) Government Resolution No. Fert.1(15)/58-Vol. II dated the 16th January, 1962.
- (iv) Statement explaining the reasons why a copy each of the documents at (i) to (iii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library, see No. LT-87/ 62].

NOTIFICATION UNDER RUBBER ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Rubber (First Amendment) Rules, 1962 published in Notification No. GSR 206 dated the 17th February, 1962 under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, see No. LT-88/62].

PAPERS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATION ACT

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Co-operation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of the Certified Accounts of the National Co-operative Development and Warehousing Board for the year 1960-61 and the Audit Report thereon, under sub-section (4) of section 41 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library, see No. LT-89/62].

NOTIFICATIONS UNDER MANIPUR LAND REVENUE AND LAND REFORMS ACT AND TERRITORIAL COUNCILS ACT

The Deputy Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications:—

- (i) Notification No. 140|12|60-M
 (v) published in the Manipur Gazette dated the 31st May, 1961 containing the Manipur Land Revenue and Reforms Rules, 1961, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960. [Placed in Library, see No. LT-90/62].
- (ii) The Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5 dated the 1st January, 1962, under subsection (3) of section 54 of the Territorial Councils Act, 1958. [Placed in Library, see No. LT-91/62].
- RULES UNDER CENTRAL EXCISES AND SALT ACT

Shri B. R. Bhagat: I beg to lay on the Table-

- (i) a copy each of the following rules under section 38 of the Central Excises and Salt Act, 1944:---
 - (a) The Central Excise (First Amendment) Rules, 1962 published in Notification No. G.S.R. 27 dated the 6th January, 1962.
 - (b) The Central Excise (Sixth Amendment) Rules, 1962, published in Notification No. G.S.R. 500 dated the 24th April, 1962.

[Placed in Library, see No. LT-92/ 62].

(ii) a copy of Notification No.
 G.S.R. 489 dated the 21st
 April, 1962 containing corri-

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gendum to G.S.R. No. 269 dated the 3rd March, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-93/1944.

(iii) a copy of Notification No. G.S.R. 490 dated the 21st April, 1962 under sub-section
(4) of section 43B of the Sea Customs Act, 1878. [Placed in Library, see No. LT-94/62].

12.10 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

Mr. Speaker: We now take up general discussion on the Budget (General) for 1962-63. Shri Gajraj Singh to continue his speech.

श्री गणपति राम (मछती शहर) : श्राध्यक्ष महादय, मैंने कल भो एक प्रश्न किया या डिप्टा स्म.कर साहव से कि जो बैंक वैंचर्ज हैं श्रीर जो इस वजट पर श्रपने विचार प्रकट करना चाहते हैं, उनको श्रभो तक समय नहीं मिल सका है । श्रव क्या उनको श्रापकी तरफ से कोई संरक्षण मिल सकता है ?

मध्यक्ष महोदय: इस बात को जब भी कोई मैम्बर साहब मुप्त से पूछो रहे हैं मैं उनसे कहता रहा हूं कि ग्रगर वे किसो पार्टी में शामिल हैं तो उनको चाहिये कि वे ग्रपने द्विय के पास जायें ।

श्री गणपति रामः कई दिन से ह्विप के पास जाते रहे हैं लेकिन

प्राप्यक्ष महोदय: ह्विप को शिकायत मैं नहीं सुन सकता ह ।

श्रीमती रेण चक्रवर्ती (बैरकपुर) यह तो माननोय सदस्य को पार्टी की बात है। श्री गणपति रामः ग्रगर ह्विप को ही बात है तां....

मध्यक्ष महोदयः ग्राइंर ग्राइंर, ग्रगर ग्राप ह्विंग से सैं। टेसफाइड नहीं है ग्रीर पार्टी की जो पाबंदियां हैं, उन से बाहर ग्राना चाहते हैं तो मुझे बराहेरास्त लिखे ।

Shri Gajraj Singh Rao (Gurgaon): Yesterday I was submitting the point that the clearest index as to whether the v.llages or rural areas have become prosperous or not is to see whether the people from the rural areas are forsaking their traditional employments and migrating to towns, big cities and big industrial centres. That would be a clear index. If there is good employment available at home, who would I ke to go to other places? Not only the cu tivator kisans, but other labour also who used to be employed in khadi, shoe-making and other small cottage industries, have no means of living in the villages now, and they are m grating to towns, and the juggies in and about Delhi and other bg towns are a clear index of it, of their real fate. To say that prosperity has been brought to the villages I would submit is a fallacy which we cannot for long screen by figures etc.

A young gentleman who has been associated with constructive work asked Mahatma Gandhi during his last days: "Mahatmaji, you used to say that swaraj was to come. Now swaraj has come. You also said that Ram raj was to come. When is that coming?" Mahatmaji's brief reply was: "When people like you go back to the villages, that would be the day of Ram raj."

Mr. Speaker: Is he asking me to go to the village?

Shri Gajraj Singh Rao: Yourself and myself also, because for employment I came to the towns and cities. Otherwise, if the heaven was there in the village, I would have certainly re-